

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 115

CP(IB) No.145/Chd/Chd/2023

IN THE MATTER OF:-

Tata Capital Financial Services Ltd.

...Petitioner

Versus

Mrs. Kavita Verma

...Respondent

Under Section: 95 ,IBC 2016

Order delivered on 23.07.2024

CORAM:

**SH. ASHISH VERMA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the financial creditor/petitioner/RP : Mr. Gulshan Kumar, Advocate

For the respondent /personal guarantor : Mr. Pranjal P. Chaudhary, Advocate

ORDER

It is stated by Ld. Counsel for personal guarantor-Mr. Pranjal P Chaudhary that personal guarantor does not want to file any objections to the report.

Heard. ***Order reserved.***

Sd/-
(ASHISH VERMA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)